

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1168**

**TO BE ANSWERED ON THE 13TH DECEMBER, 2023/ AGRAHAYANA 22, 1945
(SAKA)**

AADHAAR DATA FOR MAINTAINING BIRTHS AND DEATHS DATABASE

1168 SMT. PHULO DEVI NETAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has allowed the access of Aadhaar data to the Registrar General of India (RGI) or Chief Registrars for maintaining the births and deaths database;

(b) if so, the details thereof;

(c) list of databases shared with Registrar General of India under section 3 after the enforcement of RBD (Amendment) Act, 2023, State-wise;

(d) whether the new amendment to the Registration of Births and Deaths Act, 1969 makes Aadhaar mandatory of registration of births and deaths; and

(e) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): No Sir.

(b): Question does not arise.

(c): The Registration of Births and Deaths (Amendment) Act, 2023 came into force w.e.f 01.10.2023. Under section 3(5) of the Registration of Births

and Deaths (RBD) Act, 1969 (amended in 2023), an enabling provision has been made that the database of registered births and deaths, with the prior approval of Central Government, may be made available to various authorities only on their request.

(d) and (e): The Registration of Births and Deaths (Amendment) Act, 2023 provides for giving Aadhaar number of parents and the informant, if available, for registration of birth.
